



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ७, अंक ९]

मंगळवार, मार्च २३, २०२१/चैत्र २, शके १९४३

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2021 (Mah. Act No. VI of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. VI OF 2021.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 23rd March 2021).

An Act further to amend the Maharashtra Municipal Corporations Act
and the Maharashtra Municipal Councils, *Nagar Panchayats* and
Industrial Townships Act, 1965.

WHEREAS it is expedient further to amend the Maharashtra Municipal
Corporations Act and the Maharashtra Municipal Councils, *Nagar*
Panchayats and Industrial Townships Act, 1965, for the purposes hereinafter
appearing; it is hereby enacted in the Seventy-second Year of the Republic
of India as follows :—

CHAPTER I

PRELIMINARY

1. This Act may be called the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2021.

CHAPTER II

AMENDMENT TO THE MAHARASHTRA
MUNICIPAL CORPORATIONS ACT

- Amendment of section 452A of LIX of 1949, 2. In section 452A of the Maharashtra Municipal Corporations Act, after sub-section (1A), the following sub-section shall be inserted, namely:— LIX of 1949.
- “(1B) Notwithstanding anything contained in this section, where the State Election Commission has brought to the notice of the State Government that it is not possible for it to conduct the general elections to the Corporation within the period specified in the order issued under sub-section (1A), due to COVID-19 pandemic situation in the State, then the State Government may, by order, appoint a Government officer or officers, or extend the period of any officer appointed under sub-section (1), for such period as may be requested by the State Election Commission, for exercising all the powers and performing all the functions and duties of the Corporation under this Act.”.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MUNICIPAL COUNCILS,
NAGAR PANCHAYATS AND INDUSTRIAL TOWNSHIPS ACT, 1965

- Amendment of section 317 of Mah. XL of 1965, 3. In section 317 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, after sub-section (2), the following sub-section shall be added, namely:— Mah. XL of 1965.
- “(3) Notwithstanding anything contained in this section, where the State Election Commission has brought to the notice of the State Government that it is not possible for it to conduct the general elections to the Municipal Council or *Nagar Panchayat* within the period specified in the order issued under sub-section (2), due to COVID-19 pandemic situation in the State, then the State Government may, by order, appoint a Government officer or officers, or extend the period of any officer appointed under sub-section (1), for such period as may be requested by the State Election Commission, for exercising all the powers and performing all the functions and duties of the Municipal Council or *Nagar Panchayat* under this Act.”.